

(b) whether it is a fact that pending grievances on stiff and unfair financial conditions imposed by Canteen Stores Department have not been reviewed; and

(c) the steps proposed to review the matter and issues by Canteen Stores Department in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) Review of procedures of the Canteen Stores Department (CSD) by the Government is a continuous process and while doing so, the grievances/suggestions of the suppliers, both in the large or small scale, are also taken into consideration.

Air accidents in IAF

5909. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) what is the accident rate per 10000 flying hours identified in the Indian Air Force;

(b) what is the comparative number of air accidents during 1991, 1992 and 1993;

(c) what are the major causes for the air accidents in the Indian Air Force;

(d) whether it is a fact that Government have been considering the question of securing Advanced Jet Trainer to minimise the accident rate; and

(e) if so, what are the reasons for delay in taking a decision in this regard by Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b) The accident rate of the IAF in the present decade is better than

that of the previous decade. The air accidents details are as follows:-

Year	No. of accidents
1991	33
1992	24
1993	15

(c) The major causes identified for air accidents in the Indian Air Force, are Human Error, Technical Defects and Bird Strike.

(d) and (e) A proposal to acquire Advanced Jet Trainer (AJT) for meeting the requirements of IAF has already been accepted by the Government. Proposals have been obtained from short-listed vendors. Presently a Price Negotiating Committee is in the process of evaluating the commercial aspects of the proposal.

Exim Policy

5910. SHRI RAMNATH KOVIND: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that its EXIM policy will have adverse effects on Home Electronic and Telecommunication Industries;

(b) if so, whether Government have drawn up any plan to counter balance these effects;

(c) if so, what are those plans; and

(d) if not, what are the reasons for Government not positively reacting to adverse fall out on these home industries?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) The XEM policy (1992-97) will have no adverse effect on the home electronics and consumer telecommunication sectors as these products are

covered under the negative list of Imports. Only some specified home electronics items like colour TV sets of above 30 inch size or audio systems of CIF value above US\$ 500 can be imported against special import licences issued to Export Houses/ Trading House/Star Trading House/ Super Star Trading Houses.

(b) to (d) Do not arise.

Settlement with All India Instrumentation Ltd. Union

5911. SHRI RAMACHANDRAN PILLAI: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 3144 given in the Rajya Sabha on the 23rd December, 1993 and state:

(a) what are the reasons for entering into settlement by the Management of Instrumentation Ltd with a non-existent Bokaro unit of projects employees union even after prior information; and

(b) the steps taken against the officers responsible for such fraudulent deal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) Instrumentation Ltd. (IL) had entered into a tripartite agreement with All India Instrumentation Ltd., Project Employees Union, Bokaro Branch in the Office of Joint Labour Commissioner Govt. of Bihar on 20th June 1987, while the letter stating that the Bokaro unit of the Union has been dissolved, was received by IL subsequently on 7th August '87. The validity of the agreement was challenged by the Progressive Front in the Patna High Court of Munsif Magistrate, Chas. Both the cases have been dismissed.

(b) Does not arise.

Establishment of Industrial Growth Centres in Arunachal Pradesh

5912. SHRI NYODEK YONGGAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government had proposed to promote the process of industrial development by establishing industrial growth centres in the country;

(b) whether one such proposal was there for one of the backward States of North Eastern Region, i.e., Arunachal Pradesh; and

(c) if so, what are the reasons for delay in establishing industrial growth centre in Arunachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) Yes, Sir.

(c) Project report received from the State Government in Niklok Ngorlung growth centre is under appraisal with the lead agency.

Fresh package of reforms

5913. SHRI S. AUSTIN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to offer a fresh package of reforms to appease foreign investors;

(b) if so, the details of the package; and

(c) the estimated foreign investments likely to come in the country after this new package?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) to (c) The foreign investment policy as enumerated in the Industrial Policy, 1991 is a continuing process and it is constantly kept under watch